

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
(CIRCUIT AT PORT BLAIR)**

No. O.A. 351/1432/2017

Date of order: 13.02.2018

**Present: Hon'ble Mr. V. Ajay Kumar, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member**

**Shri P.V.K Vinod Kumar
S/o Shri P.V Krishnan
R/o Shadipur
Port Blair
PIN-744102
Presently working under
Superintendent, District Jail
Prothrapur posted as Head Warder
Sub-Jail, Car Nicobar.**

.. Applicant

-Versus-

- 1. The Union of India
Service through the Secretary
Ministry of Home Affairs
Govt. of India
North Block, UT Division
Central Secretariat,
New Delhi – 110001.**
- 2. The Lt. Governor
Administrator
A&N Islands
Raj Niwas, Port Blair
PIN – 744101.**
- 3. The Chief Secretary,
A&N Administration,
Secretariat,
Port Blair – 744101.**
- 4. The Secretary (Jail)
A&N Administration,
Secretariat,
Port Blair – 744101.**
- 5. Inspector General of Prison
A&N Administration
Port Blair-744103**

V. Kumar

6. The Superintendent
District Jail
Prothrapur
South Andaman
Port Blair - 744103

--- Respondents

For the Applicant : Ms. S. Ganguly, Counsel

For the Respondents : Mr. S.K. Mandal, Counsel
Mr. S.C. Misra, Counsel

ORDER (Oral)

Per Mr. V. Ajay Kumar, Judicial Member:

The affidavit service submitted by the applicant's Counsel is taken on record.

2. Ms. S. Ganguly, Ld. Counsel for the applicant and Mr. S.K. Mandal along with Mr. S.C. Misra, Ld. Counsel for the respondents are present.
3. It is seen that the applicant has submitted a representation ventilating his grievance to the respondents annexed as Annexure "A-4 colly." However, the respondents have not passed any order till date.
4. The O.A. is thus disposed of by directing the respondents to consider the representation (Annexure A-4 colly.) of the applicant and to pass an appropriate and reasoned order thereof in accordance with law within 90 days from the date of receipt of a copy of this order.

(Nandita Chatterjee)
Administrative Member

(V. Ajay Kumar)
Judicial Member